

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
(IB)-68/ND/2024
IA- 1486/2024

IN THE MATTER OF:

**IDBI Bank Limited (Through
Jai Kishan Teotia)**

... **Applicant/Petitioner**

Versus

Shri Viraf Sarkari

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 01.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the RP : CMA SK Bhatt along with CMA Kamal Deep Tyagi

For the Respondent : Adv. Ranit Basu, Adv. Mohd. F. Khan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1486/2024: The reply to both the Company Petition and IA filed by the PG are not reflected on the Case Information System/DMS. The Ld. Counsel appearing for the PG is directed to ensure that his reply is uploaded on DMS during the course of the day. At his request, the hearing is deferred to 13.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)